113

RECRUITMENT TO HE POSTS OF LECTURERS IN MEDICI \E UNDER CGHS

1370. SHRI D THENGARI: Will the Minister of HEA1 TH AND FAMILY PLAN NING AND WORKS, HOUSING AND UR BAN DEVELOPMENT be pleased to refer to the reply to I nstarred Question No. 573 given in the Raja Sabha on the 5th August 1970 and state: 1970 and state:

- (a) the date c I which requisitions were sent to the UPSC for filling the posts of Lecturers in Medicine under the C.G.H.S. and date of acknowledgement by the Commission; and
- (b) whether an I reply has since been received from the Commission and if so, the details thereof?

THE MINIS! ER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING A>D WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY: (a) The requisitions for filling the posts of Lecturers in Medicine under the Central Health Service were sent to the Union Pu >lie Service Commission on the 12th August 1970. No acknowledgement has so far been eccived from the Commission.

(b) No. Sir.

ALLOTMENT OI TYPE V GOVERNMENT QUARTERS

1371. SHRI M V. BHADRAM: Will the Minister of HEALTH AND FAMILY PLAN NING AND WORKS, HOUSING AND UR BAN DEVELOPMENT be pleased to state:

- (a) the priority date upto which the allotment of type V Government quarters in Delhi has been a vered;
- (b) the total 1 amber of type V quarters allotted during t) e last four years;
- (c) the number of 'out of turn* allotment out of them;
- (d) the progre'; made during this period in reducing the number of these officers who have not yet been allotted quarters; and
- (e) the anticipated date by which all officers will be provided accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) As on 20th August, 1970 the pr nity date covered in type V is 14-1-1958.

- (b) 2,030.
- (d) By the end of I960, the allotment of type V accommodation was made to an officer having his date of priority as 1-7-1959 while by the end of 1969 the priority date was covered upto January, 1960.

(e) Within the available resources the con-Struction of residential units in the general pool is being undertaken as expeditiously as possible. It cannot be anticipated as to by what time it will be possible to provide ac-commodation to all ihe officers entitled to type V.

to Questions

SIMPLIFYING THE INCOME-TAX LAW

- 1372. SHRI R. P. KHAITAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that many Commissions and Committees of the Central Govern-ment had recommended to Government re-garding the desirability of simplifying the provisions of the income-tax laws; and
- (b) if so, whether Government propose to simplify the income-tax laws?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) With a view to simplifying the provisions of Income-tax law, amendments have been made from time to time in the Incometax Ac I on the basis of the recommendations of the various Committees and Commissions. Legislation to implement some of the recommendations of Shri S. Bhoothalingam and the Administrative Reforms Commission has been sponsored through the Taxation Laws (Amendment) Bill, 1969 which is presently under consideration of Parliament.

Fow ir.N EXCHANGE SEIZURE BY MADRAS PORT CUSTOMS OFFICIALS

1012. SHRI SALIL KUMAR GANGULY: SHRI A. P. CHATTERJEE: SHRI MONORANJAN ROY:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Madras Port Customs officials recently seized foreign exchange worth lakhs of rupees and jewel-leiv worth thousands of rupees from a passenger and his wife from Saigon;
- (b) if so, the total foreign exchange and jewellery recovered from them by the Customs authorities;
- (c) whether any action has been taken against these persons; and
 - (d) if so, the details thereof?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) to (d) On 7-2-70 the Customs officials seized diamonds and diamonds studded jewellery valued at Rs. 65,000 approximately from a passenger and his wife who arrived at Madras from Saigon by air. No foreign exchange was recovered from them. Both the passengers were arrested and sub-sequently released on bail. The seized goods were confiscated absolutely and a penalty of

(Transferred from the 18th August, 1970.

Rs. 20,000 was imposed on each of them by the Customs authorities.

A complaint for prosecution of botli the persons under section 135 of the Customs Act has recently been filed in the Court of the jurisdictional Magistrate.

PRINTING OF BOOKS IN DIGLOT FORM IN THE OFFICE OF COMPTROLLER AND AUDITOR GENERAL'S OF INDIA

1054. SHRI N. K. SHEJWALKAR: Will the Minister of FINANCE be pleased to state:

- (a) whether some books have been printed in diglot form in the Audit Department of the Comptroller and Auditor General of India; if so, what is their number to date; and
- (b) whether it is a fact that some books have been translated and approved by the authorities for quite some time but their publication is being delayed; if so, what action Government propose to take in this matter?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) The Hindi translations of Codes and Manuals prepared by the Central Hindi Directorate will be printed as soon as Glossary of technical terms and expressions used in the Indian Audit and Accounts Department is finalised. This is currently under the consideration of the Commission for Scientific and Technical Terminology.

JFAMINE RELIEF OPERATIONS IN RAJASTHAN

1216. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government of Rajasthan have sought the Prime Minister's intervention for an upward revision of the ceiling fixed by the Centre for famine relief operations in the State during the current financial-year;
- (b) if so, what are the details of ceilings asked for by the Rajasthan Government; and
- (c) what is the reaction of the Planning Commission thereto?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) In response to a request from the Government of Rajasthan for reconsideration of the ceilings of expenditure on drought relief measures in the State in 1970-71, it has been decided to depute a Central team to assess the present situation and the requirement of funds, for purposes of Central assistance.

Transferred from the 18th August, 1970. Transferred from the 20th August, 1970.

STATEMENT BY MINISTER CORRECT-ING ANSWER TO STARRED QUESTION NO. 591 ANSWERED EARLIER IN THE DAY

STUDY OF HEALTH CONDITIONS OF STAFF MEM-BERS OF GOVERNMENT HOSPITALS

SHRI K. K. SHAH: May I correct a mistake which I had committed in connection with Starred Question No. 591? For the whole of India the figure is 0.5 and not 5. For Delhi it is 2.5.

STATEMENT BY MINISTER CORRECT-ING ANSWER TO UNSTARRED QUES-TION NO. 573 ANSWERED ON THE 5TH AUGUST 1970

RECRUITMENT TO TOSTS OF LECTURERS IN MEDICINE AND SURGERY IN C.G.H.S.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay a copy of the statement in regard to the reply given in the Rajya Sabha on the 5th August, 1970, to Unstarretl Question No. 573 relating to recruitment to posts of Lecturers in Medicine and Surgery in C.G.H.S. [Placed in Library. See No. LT-4168/70.]

12 Noon

PAPERS LAID ON THE TABLE

THE TAXES ON ENTRY OF GOODS INTO CAL-CUTTA METROPOLITAN AREA ACT, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, a copy (in English and Hindi) of the Taxes on Entry of Goods into Calcutta Metropolitan Area Act, 1970 (President's Act No. 18 of 1970). [Placed in Library. See No. LT-4070/70.]

NOTIFICATIONS OF MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS AND MINES AND METALS (SHRI N1TI RAJ SINGH CHAUDHARY): Sir, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and development) Act, 1957, a ropy each of the following Notifications (in English and Hindi) of the Ministry